

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1195
ANSWERED ON:26.11.2009
APPOINTMENT OF JUDGES
Tewari Shri Manish

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to implement a scheme whereby trial courts and high courts would be operating in three shifts ending 12 midnight;
- (b) if so, the details thereof;
- (c) the State Governments, Bar Associations and both the subordinate and higher judiciary been taken on board the efficacy of such a proposal;
- (d) whether the Government proposes to appoint on contract 15,700 new judges;
- (e) if so, the Government evolved a criterion for these proposed contract appointments;
- (f) the criterion for the appointment of these judges on contract;
- (g) the specific measures that the Government proposes to take under its National Integration Policy to transform Government Departments from a compulsive to a responsible and reluctant litigant;
- (h) whether the Government commissioned any study on the impact of fast track courts on the justice delivery system; and
- (i) if not, should it not be done before radical measures are implemented?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (g): Government organized a "National Consultation for strengthening the judiciary towards reducing pendency and delays" on 24th - 25th October, 2009 at Vigyan Bhavan, New Delhi. In the National Consultation, it was, inter-alia, resolved that efforts would be made by all concerned to reduce the time taken for disposal of cases from 15 years to 3 years and to work together to implement the various measures including formation of a National Arrears Grid required to ensure provision of expeditious, quality and inclusive justice. Three shifts system in courts, creation of 15,000 judge positions, appointment of retired judges on contractual basis, framing a National Litigation Policy etc. were among the various measures to be implemented. These are under consideration of the Government.

(h) & (i): The Hon'ble Supreme Court of India is monitoring the functioning of Fast Track courts through a case titled as 'Brij Mohan Lal Vs Union of India & Others'.